

SRI SRI UNIVERSITY, TRIPURA BILL, 2026.

A

BILL

to provide for the establishment and incorporation of Sri Sri University, Tripura in the State of Tripura and matters connected therewith and incidental thereto;

WHEREAS, Sri Sri Ravishankar Vidya Mandir Trust, a public charitable trust, has proposed to establish a knowledge-driven and socially relevant University in the State of Tripura, which would offer programs in Science, Engineering and Technology, Medicine, Management, Social Sciences, Humanities, Law, Education, Nursing, Dental Sciences, Paramedical Sciences, Pharmacy, Hospitality and Tourism, Tribal Studies, Sports, Skill Development and Vocational Education, Fine Arts, Design, Performing Arts, Indian Knowledge Systems, Yoga, Ayurveda, and such other programs of study as would befit the larger benefit of the State of Tripura and the country;

BE it enacted by the Legislative Assembly of Tripura in the 77th (Seventy-seven) year of the Republic of India as follows:

1. Short Title and Commencement:

- (a) This Act may be called the 'Sri Sri University, Tripura Act, 2026';
- (b) It shall come into force on such date as the State Government by Notification in the Tripura Gazette appoints.

2. Definition:

In this Act and in the Statutes, Ordinances and Regulations made hereunder, unless the context otherwise requires:

- (i) "Academic Council" means the Academic Council of the University;
- (ii) "Act" means The Sri Sri University, Tripura Act, 2026;
- (iii) "Affiliated College" means a college or an institution which is affiliated to Sri Sri University, Tripura under this Act;
- (iv) "AICTE" means All India Council for Technical Education established under Section 3 of the All India Council for Technical Education Act, 1987;
- (v) "Board" means the Board of Governors of the University constituted under this Act;
- (vi) "Board of Management" or "Executive Council" means the principal executive body of the University constituted under this Act, and the terms shall be used interchangeably;
- (vii) "Centre" means a centre established or maintained by the University;
- (viii) "Chancellor" means the Chancellor of the University as provided under this Act;
- (ix) "Pro-Chancellor" means the Pro-Chancellor of the University appointed under the provisions of this Act;
- (x) "Vice-Chancellor" means the Vice-Chancellor of the University appointed under the provisions of this Act;
- (xi) "College Development Council" means College Development Council of the University;
- (xii) "Constituent College" means a college or an institute maintained by the University;
- (xiii) "CSIR" means the Council of Scientific and Industrial Research, New Delhi, a funding agency of the Central Government;
- (xiv) "Department" means a Department of Studies which would be under a Centre of Studies and Research;
- (xv) "Director" means the Head of an Institute, Centre or School or the person appointed for the purpose to act as such in his absence;
- (xvi) "Director/Principal" means the head of an institution, college, school, polytechnic, Industrial Training Institute

- or Teachers Training Institute or the person appointed for the purpose to act as such in his/her absence;
- (xvii) "Distance Education System" means and includes the system of imparting education through any means of communication, such as broadcasting, telecasting, correspondence courses, seminars, contact programmes or the combination of any two or more;
- (xviii) "DSIR" means the Department of Scientific and Industrial Research, New Delhi, a funding agency of the Central Government;
- (xix) "DST" means the Department of Science and Technology of the Central Government;
- (xx) "Employee" means any person appointed by the University and includes a teacher (academic) or any other member of the non-academic staff of the University;
- (xxi) "Governing Body" means a committee constituted by the sponsoring body;
- (xxii) "Hostel" means "Scholars/Students" Hostel of the University;
- (xxiii) "ICAR" means the Indian Council of Agricultural Research;
- (xxiv) "Institute/School" means an Institute or School established by the University in accordance with this Act and the Statutes;
- (xxv) "NAAC" means the National Assessment and Accreditation Council;
- (xxvi) "NCC" means National Cadet Corps;
- (xxvii) "NCTE" means the National Council for Teacher Education under the National Council for Teacher Education Act, 1993;
- (xxviii) "NMC" means the National Medical Commission constituted by the National Medical Commission Act, 2019;
- (xxix) "NSS" means National Service Scheme;
- (xxx) "Off-Campus" means a campus of the University established by it outside the main campus (within the State) operated and maintained as its constituent unit, having the University's complement facilities, faculties and staff;
- (xxxi) "Online Education" means a form of distance education where primary delivery mechanism is via the internet, allowing anyone with computer access to learn and earn credits;
- (xxxii) "PCI" means Pharmacy Council of India constituted under Section 4 of the Pharmacy Act, 1948;
- (xxxiii) "Prescribed" means prescribed by Statutes, Ordinances or Regulations made under this Act;
- (xxxiv) "Records and Publications" means the Records and Publications of the University;
- (xxxv) "Regulatory Body" means the statutory bodies established by the Central Government from time to time such as the University Grants Commission and includes the All India Council for Technical Education, the Bar Council of India, the Distance Education Council, the Dental Council of India, the Indian Nursing Council, the National Medical Commission, the National Council for Teacher Education, Central Council for Indian Medicine and the Pharmacy Council of India;
- (xxxvi) "Schedule" means schedule appended to this Act;
- (xxxvii) "School/Faculty" means a School/Faculty of the University;
- (xxxviii) "Sponsoring Body" means the Sri Sri Ravishankar Vidya Mandir Trust, a public charitable trust registered under the relevant law, which establishes and maintains the University;
- (xxxix) "State Government" means the State Government of Tripura;
- (xl) "Statutes", "Ordinances" and "Regulations" mean respectively the Statutes, Ordinances and Regulations of the University framed by the University for the time being in force;
- (xli) "Student" means a student enrolled with the University;
- (xlii) "Teacher of the University" means Professors, Associate Professors, Assistant Professors and other such persons as may be appointed for imparting educational instruction or conducting research in the University and are designated as Teachers by the Ordinances;
- (xliii) "SSUT" means Sri Sri University, Tripura;
- (xliv) "Treasurer", "Registrar", "Finance Officer", "Controller of Examinations", "Librarian" or "Proctor" means

respectively the Treasurer, the Registrar, the Finance Officer, the Controller of Examinations, the Librarian or the Proctor of the University;

(xlv) "Trust" means Sri Sri Ravishankar Vidya Mandir Trust, a public charitable trust registered under the provisions of the Indian Trusts Act, 1882;

(xlvi) "UGC" means University Grants Commission established under Section 4 of the University Grants Commission Act, 1956.

3. Establishment of the University

(i) There shall be established at Gakulnagar, South Champamura Tehsil, under Bishalgarh Sub-Division, Sepahijala District, Tripura, India, a University by the Sponsoring Body, namely the *Sri Sri Ravishankar Vidya Mandir Trust*, in the name of Sri Sri University, Tripura;

(ii) The Headquarters of the University shall be at Gakulnagar, South Champamura Tehsil, under Bishalgarh Sub-Division, Sepahijala District, Tripura, and it also may also establish Campuses, Study Centers, or Off-Campuses at such other places within the State of Tripura as it may deem fit from time to time;

(iii) The University shall be an autonomous body;

(iv) The University shall have perpetual succession and a common seal, the power to acquire and hold property, and shall sue and be sued by the same name;

4. Jurisdiction of the University

Save as otherwise provided in this Act, the local limits of jurisdiction of the University (hereinafter referred to as the territorial limits of the University) shall extend to the whole of the State of Tripura.

5. Condition for the Establishment of the University

The University will comply with the direction and guidelines issued by the State Government of Tripura in this regard for the time being in force and it shall start academic activities after creation of minimum infrastructure facilities required as per UGC regulations and respective regulatory bodies.

6. Starting of the University

The University will start operation only after the State Government issues a letter of authorization to the Trust for the commencement of the functioning of the University and subject to such terms and conditions, as may be stipulated by the State Government by notification published in the Official Gazette under this section.

7. Objectives of the University:

The objectives for which the University is established are as follows:

(i) To foster and promote knowledge and skill driven by technological enablement in modern teaching-learning process and build an environment to foster research, product development, industrial consultancy, incubation, innovation, industry-academia linkages and entrepreneurship.

(ii) To provide instruction, teaching, training and research in various branches and specialized fields of study of Science, Engineering, Technology, Medical Science, Ayurveda, Homeopathy, Naturopathy, Veterinary, Physiotherapy, Para Medical, Dental Science, Nursing, Management, Law, Humanities, Language and Literature, Pharmacy, Architecture and Planning, Social Sciences, Agriculture, Yoga and Health Education, Education and Physical Education, Performing Arts, Sports, Hospital Management, Media, Design, Hospitality and Tourism, Library and Information Science, Journalism and Mass Communication, Vocational Education and Skill Development, Commerce, Environmental Science & Ecology, Art & Craft and any other emerging fields of study from time to time including the imparting of skills that have employment potentiality and necessary for the society and the environment, with a special focus on Indian Knowledge Systems, sustainable development, and frontier areas of knowledge.

- (iii) Innovations in education, leading to restructuring of courses, new methods of teaching, training and learning including online learning, blended learning, continuing education and such other modes, with emphasis on holistic, flexible, and value-based education, and integrated and wholesome development of personality.
- (iv) To disseminate and advance knowledge by providing instruction, research and extension of facilities in such branches of learning as it may deem fit, and to endeavour to provide students and teachers the necessary atmosphere and facilities for the promotion of studies in various disciplines, while fostering national and international collaborations, community outreach, and lifelong learning.
- (v) To grant, subject to such conditions as the University may determine, diplomas or certificates, and confer degrees or other academic distinctions on the basis of examinations, evaluation or any other method of testing on persons, and to withdraw any such diplomas, certificates, degrees or such other academic distinctions for good and sufficient cause, including recognition of academic credits, qualifications, or learning outcomes, and establishment of twinning, joint-degree, and dual-degree programmes as permitted by rules & regulations with prior permission of the concerned regulatory authority, as required.
- (vi) To confer honorary degrees or other distinctions in the manner prescribed.
- (vii) To conduct training and research on interdisciplinary, multidisciplinary and transdisciplinary studies.
- (viii) To provide instructions and courses for national integration, social equity, international understanding and ethics, while contributing to national development and social transformation.
- (ix) To organize and to undertake extra-mural studies, extension services, and other dissemination activities for preservation and advancement of knowledge.
- (x) To make provisions for integrated courses in humanities, natural and physical sciences, social sciences, agricultural science, forestry and other allied disciplines in the educational programmes of the University, while maintaining high standards of teaching and fostering excellence and innovation.
- (xi) To take appropriate measures for promoting innovations in the teaching-learning process, interdisciplinary studies and research; with emphasis on digital platforms, blended learning, and NEP 2020-aligned pedagogies.
- (xii) To educate and train manpower for the development of the state and the nation; while fostering global workforce readiness, entrepreneurship, and sustainability.
- (xiii) To pay special attention to the improvement of the social and economic conditions and welfare of the people of that state, their intellectual, academic and cultural development through community engagement, lifelong learning, and outreach initiatives.
- (xiv) National integration, patriotism, secularism, social equity and inculcation of international understanding and ethics; integrating whole-person education and global citizenship values.
- (xv) To provide regular and distance education and Online programmes as per UGC regulations; including hybrid/blended formats and flexible lifelong learning.
- (xvi) To encourage study of modern technology and professional courses; with emphasis on cutting-edge research, future skills, and digital technologies.

(xvii) To collaborate with other institutions or colleges or Universities, research institutions, industry and industry associations, professional associations or any other organization, in India and abroad, and to conceptualize, design and develop specific educational and research programmes, training programmes and exchange programmes for students including transfer of academic credit, faculty members and others; and to establish partnerships for student/faculty exchange, twinning, dual and joint degrees, mutual recognition of credits, and participation in global higher education networks.

(xviii) To become the leading institution for delivering excellence in quality skill education recognized by industry, locally, nationally and internationally; by establishing Centers of Excellence, strengthening industry linkages, and fostering entrepreneurship hubs.

(xix) Develop competent, skilled and capable youth imbibed with skills, learning and the spirit of entrepreneurship to meet the world-wide demand for skilled workforce, through flexible, value-based, and holistic education integrating wellness, environmental consciousness, and innovation.

(xx) To encourage and promote uptake of skill education in an integrated and holistic manner with higher education to ensure pathways for progression and mobility, in alignment with NEP 2020 provisions for multiple entry-exit and credit transfer.

(xxi) To develop a credit-based framework for competency skills and vocational education, ensuring equivalency, mutual recognition of credits, and pathways for twinning, joint-degree, and dual-degree programmes with national and global institutions.

(xxii) Engage and collaborate with industry partners and educational institutions for establishing training institutions, training centers, and Centers of Excellence with the aim of providing workplace training and familiarization with industry best practices, including incubation centers, RDCs, and entrepreneurship hubs for research and innovation.

(xxiii) Provide opportunities for flexible learning, online learning, recognition of prior learning, competency-based modular courses, and credit accumulation or transfer across educational streams for continuous learning, using ODL, hybrid, and blended formats, and integrating Indian Knowledge Systems and whole-person education.

(xxiv) Collaborating with industries for facilitation of On-the-Job Training (OJTs), Apprenticeships, and Job Placements, and strengthening national and international partnerships for global employability and industry-led curriculum design.

(xxv) Develop as a hub of skilling activities including: offering skills-based programmes, fostering apprenticeships, on-the-job trainings & placements, counselling, conducting Training of Trainers & Training of Assessors, development of NSQF-aligned curriculum, integrating community outreach, lifelong learning, and sustainable development goals.

(xxvi) To ensure that the standards of degree, diploma, certificates and other academic distinctions are not lower than those laid down by statutory regulatory authorities in India, while aspiring to exceed benchmarks and gain national and global recognition.

(xxvii) To pursue any other objects, as may be prescribed and to strive to fulfil the above objects by a diversified means of flexible, collaborative, industry-led, technology-enabled approach to higher education for scale, outreach,

impact, and sustainability, anchored in innovation, interdisciplinarity, and value-based education.

(xxviii) To provide to students and teachers the necessary atmosphere and facilities for the promotion of innovations in education leading to restructuring of courses, new methods of teaching, training and learning including online learning, blended learning, continuing education and such other modes and integrated and wholesome development of personality, fostering whole-person education and contributing to national development and social transformation.

8. Powers of the University:

Subject to the provisions of this Act and in conformity with U.G.C norms, the University shall exercise the following powers and perform the following functions, namely:

(i) To administer and manage the University and such in-campus centers for research, education and instruction as are necessary for the furtherance of the objects of the University; and to establish, declare, or subsume schools, centers, departments, specialized laboratories or other units for research and instruction within the State of Tripura, as the University may deem necessary.

(ii) To provide for instruction, training and research in such branches of knowledge or learning pertaining to Indian Knowledge Systems, Science, Engineering and Technology, Medical Science, Ayurveda, Homeopathy, Naturopathy, Veterinary, Physiotherapy, Para Medical, Dental Science, Nursing, Management, Law, Humanities, Language and Literature, Pharmacy, Architecture and planning, Social Sciences, Agriculture, Yoga and Health Education, Education and Physical Education, Performing Arts, Sports, Hospital Management, Media, Design, Hospitality and Tourism, Library and Information Science, Journalism and Mass Communication, Vocational education and skill development, Commerce, Environmental Science & Ecology, Art & Craft and any other courses or discipline of study as would be befitting for furtherance of the objectives of the university through in-campus centers or by conducting distant educational programmes etc. within the State of Tripura for their advancement and dissemination.

(iii) To conduct innovative experiments in new methods and technologies in all fields of knowledge, in order to achieve international standards of such education, training and research; including industry-led innovative models and emerging areas and frontier technologies.

(iv) To prescribe courses and curricula, credit system, teaching learning methodology, evaluation pedagogy and provide for flexibility in the education system and delivery methodologies including electronic and distance learning; and to provide for digital platforms, e-learning, simulations, multimedia content, workplace training practices, and other innovative methodologies.

(v) To hold examinations through all modes including electronic mode and confer degrees, diplomas or grant certificates and other academic distinctions or titles on persons subject to such conditions as the University may determine and withdraw or cancel any such degrees, diplomas, certificates or other academic distinctions or titles in the manner prescribed by the Statutes; and to recognize industry-based assessments, internships, apprenticeships, on-the-job training, recognition of prior learning and other practical learning components as credit-bearing and examinable.

(vi) To confer honorary degrees or other distinctions in the manner prescribed by the Statutes; and to confer academic appellations or titles such as Professor Emeritus and other marks of academic eminence.

(vii) To establish Off-campus Centers or Study Centers as are, in the opinion of the University, necessary for the furtherance of its objects; including hub-and-spoke vocational and skill centers, industry-linked training hubs, and other centers aligned with NEP 2020.

(viii) To provide for printing, reproduction and publication of research and other works and organize exhibitions and charge royalty or fee on such publications and exhibition.

(ix) To sponsor and undertake research in all fields of knowledge; and to promote consultancy, applied research in industry problems, and research in emerging skill areas and technologies.

(x) To collaborate or associate with, advise, administer, control, develop, maintain or take over by way of merger or otherwise, any educational institution with like or similar objects; and to collaborate in joint certificates, diploma and degree programmes, affiliate institutions of skill education, and enter agreements with governments and statutory bodies for these purposes.

(xi) To develop and maintain linkages with educational or other institutions in any part of the world having objects wholly or partially similar to those of the University through exchange of teachers, scholars and students generally in such manner as may be conducive to their common objects; and to establish joint programmes with Indian and foreign universities.

(xii) To develop and maintain relationship with teachers, researchers, and domain experts in all fields of knowledge in any part of the world for achieving the objects of the University; including industry practitioners, skill trainers, and other experts from non-traditional domains.

(xiii) To regulate the expenditure and manage the finances and maintain accounts of the University; and to borrow from nationalized banks, financial institutions, and international bodies with due approvals as applicable.

(xiv) To receive funds from industry, institutions, national and international organizations or any other sources as gifts, loans, subsidies, grants, assistance, donations, benefactions, bequests and by transfers of movable and immovable properties, to transfer of movable and immovable properties, for the purposes and objects of the University.

(xv) To establish, maintain and manage halls and hostels for the residence of students and staff.

(xvi) To supervise and control the residence and regulate the discipline of students of the University and make arrangements for promoting their health and general welfare and cultural activities; and to promote health, welfare and well-being of the employees of the University.

(xvii) To fix, demand and receive or recover fees and such other charges as may be prescribed by the Regulations.

(xviii) To institute and award fellowships, scholarships, prizes, medals and other awards.

(xix) To purchase or take on lease or accept as gifts or otherwise any land or building or works within the State of Tripura which may be necessary or convenient for the purpose of the University and on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such buildings or works.

(xx) To sell, exchange, lease or otherwise dispose of all or any portion of the properties of the University, movable or immovable, on such terms as it may think fit and consistent with the interest, activities and objects of the

University: Provided that no portion of the land leased out by the State Government shall be put to sale, exchange, lease or be otherwise transferred without prior approval of the State Government.

(xxi) To draw and accept, make and endorse, discount and negotiate, Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments.

(xxii) To raise and borrow money on bonds, mortgages, promissory notes or other obligations or securities founded or based upon all or any of the properties and assets of the University or without any securities and upon such terms and conditions as it may think fit and to pay out of the funds of the University, all expenses incidental to the raising of money, and to repay and redeem any money borrowed: Provided that no portion of the land leased out by the State Government shall be mortgaged without prior approval of the State Government.

(xxiii) To invest the funds of the University in or upon such securities and transpose any investment from time to time in such manner as it may deem fit; including investments permissible under financial regulations for higher education institutions.

(xxiv) To execute conveyance regarding transfers, mortgages, leases, licenses, agreements and other conveyances in respect of property, movable or immovable including Government securities belonging to the University or to be acquired for the purpose of the University: Provided that no execution of conveyance be made in respect of the land leased out by the State Government without prior approval of the State Government.

(xxv) To admit the students for the courses offered by the University in the manner prescribed by the Regulations.

(xxvi) To create academic, technical, administrative, ministerial and other posts and to make appointments thereto.

(xxvii) To regulate and enforce discipline among the employees of the University and to provide for such disciplinary measures as may be prescribed by the Regulations.

(xxviii) To institute professorships, associate professorships, assistant professorships, readerships, lectureships and any other teaching, academic or research posts and to prescribe qualifications for them and to prescribe the remunerations.

(xxix) To appoint persons as professors, associate professors, assistant professors, readers, lecturers or otherwise as teachers and researchers of the University and to prescribe the remunerations; and to appoint visiting professors, emeritus professors, consultants, fellows, and trainers for specific periods or assignments.

(xxx) To do all such other acts and things as the University may consider necessary, conducive or incidental to the attainment or enlargement of all or any of the objects of the University.

(xxxi) To follow the University Grants Commission Act, 1956 and the Rules and Regulations, framed thereunder particularly the UGC (Establishment of and Maintenance of Standards in Private Universities) Regulations, 2003 as amended from time to time while achieving objectives.

(xxxii) The admission procedure and fixation of fees shall be in accordance with the norms/guidelines prescribed by the UGC or other concerned statutory bodies.

(xxxiii) To design, develop and implement programmes aligned with the National Skills Qualifications Framework (NSQF), including bridge courses, credit frameworks, and recognition of prior learning, and to act as an awarding

body for such certifications in collaboration with statutory bodies.

(xxxiv) To collaborate with industry, Sector Skill Councils, the National Skill Development Corporation (NSDC), and other national and international partners to co-create and deliver job-oriented, apprenticeship-based, and practice-driven programmes that enhance employability and support local and regional economic development.

(xxxv) To innovate and expand digital and technology-enabled learning by creating and disseminating instructional materials, multimedia content, simulations, workplace learning experiences and other emerging forms of education, thereby strengthening access, flexibility and quality.

9. Admission and Standards:

- (i) Admission to the different academic programmes shall be made in accordance with the norms prescribed by the University Grants Commission and other relevant statutory bodies, as the case may be;
- (ii) The University shall ensure that the academic standards of the courses offered by the University are in accordance with the guidelines of the University Grants Commission and other statutory bodies as the case may be;
- (iii) The teacher-student ratio should be in accordance with the guidelines of the University Grants Commission or specific council or statutory authorities.

10. University Open to All Classes, Castes, Creeds, Faith, Regions, Languages, Gender and Nationalities:

- (i) No person shall be excluded from any office of the University or from membership of any of its authorities or from admission to any degree, diploma or other academic distinction or course of study on the sole ground of sex, race, creed, caste, class, place of birth, religious belief or political or other opinion.

11. Officers of the University:

The following shall be the Officers of the University: –

- (a) the Chancellor;
- (b) the Pro-Chancellor;
- (c) the Vice-Chancellor;
- (d) the Registrar;
- (e) the Finance Officer;
- (f) the Controller of Examinations;
- (g) the Deans of Faculties;
- (h) the Dean of Students' Welfare;
- (i) the Chief Proctor; and
- (j) such other officers as may be declared by the Statutes to be officers of the University.

All officers of the university shall be appointed or engaged, permanently or temporarily as described below, however with final approval or consent from the Trust. In any case of dispute or disarray, the Trust shall constitute a special committee/body for further decision on the matter.

12. The Chancellor:

- (i) The Founder-Trustee of the Trust shall be the Chancellor of the University for life and he may, at his pleasure, designate by order in writing, any other person to act as the Chancellor of the University, for such period as he may specify, who may be called the Designated Chancellor.

- (ii) Provided that after the lifetime of the Founder-Trustee and in the absence of or on expiry of the tenure of the Designated Chancellor, the Trust shall nominate one of the Trustees to be the Chancellor.
- (iii) The Chancellor may, in writing under his hand addressed to the Trust, resign his office.
- (iv) The Chancellor shall, by virtue of his office, be the Head of the University and shall constitute the Board of Governors of the University.
- (v) The Chancellor shall chair all meetings of the Board of Governors, provided that he may, at his discretion, authorize the Pro-Chancellor or any nominee to chair such meetings on his behalf.
- (vi) The Chancellor shall preside over the Convocation of the University.
- (vii) The Chancellor shall exercise such other powers and perform such other duties as may be assigned to him by this Act, Statutes, Ordinances or Regulations.

13. The Pro-Chancellor:

- (i) The Pro-Chancellor shall be appointed by the Sponsoring Body in such manner and on such terms and conditions as may be provided by the Statutes.
- (ii) The Pro-Chancellor shall assist the Chancellor in discharging their duties.
- (iii) The Chancellor may delegate to the Pro-Chancellor such of their powers as the Chancellor deems expedient to delegate, and the Pro-Chancellor shall exercise the powers so delegated to them.
- (iv) The Pro-Chancellor shall perform such duties as may be assigned to them by the Chancellor, and shall also exercise such powers and perform such duties as may be conferred or imposed upon them by this Act, the Statutes, Ordinances or the Regulations.
- (v) The Pro-Chancellor shall chair the meetings of the Board of Governors if so, nominated by the Chancellor, and shall chair such meetings in the absence of the Chancellor.
- (vi) The Pro-Chancellor may resign their office by writing under their hand addressed to the Chancellor.

14. The Vice-Chancellor:

- (i) The Vice-Chancellor shall be appointed by the Chancellor, in such manner as may be prescribed in the Statutes, for a period not exceeding five years.
- (ii) The Vice-Chancellor shall be the Chief Academic and Administrative Officer of the University and shall preside over the meetings of the Academic Council and the Finance Committee. The Vice-Chancellor shall exercise general supervision over the academic and administrative functioning of the University and shall give effect to the decisions of the Board of Governors and other authorities of the University.
- (iii) The Vice-Chancellor may, if they are of the opinion that immediate action is necessary on any matter, and the same cannot be immediately dealt with by the Chancellor, Pro-Chancellor or any authority or body of the University empowered under this Act to deal with it, exercise any power conferred on any authority of the University by or under this Act, and shall, with due approval of the Chancellor, convey to such an authority the action taken by them on such matters.
- (iv) Provided that any authority or any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section, may prefer an appeal to the Chancellor within one month from the date of communication of the order. The Chancellor may confirm, modify or reverse the action taken by the Vice-Chancellor.
- (v) The Vice-Chancellor shall exercise such powers and perform such other functions as may be prescribed.

15. Registrar:

- (i) The Registrar shall be appointed in such a manner as may be prescribed in the statutes;
- (ii) The Registrar shall have the power to enter into agreements, sign documents and authenticate records on behalf of the University and shall exercise such other powers and perform such other functions as may be prescribed;
- (iii) The Registrar shall be the Ex-officio Secretary of the Board of Governors, The Executive Council and the Academic Council;
- (iv) The Registrar shall exercise such other powers and perform such other duties as may be prescribed or may be required from time to time, by the Board of Governors.

16. Deans of Faculties:

- (i) The Deans of Faculties shall be appointed by the Vice-Chancellor with the approval of the Board of Governors acting through the Chancellor, in such manner as may be prescribed by the Statutes.
- (ii) The Deans of Faculties shall exercise such powers and perform such duties as may be prescribed by the Statutes.

17. Finance Officer:

- (i) The Finance Officer shall be appointed by the Chancellor, acting through the Board of Governors, in such manner as may be prescribed in the Statutes.
- (ii) The Finance Officer shall exercise such powers and perform such functions as may be prescribed.
- (iii) The Finance Officer shall be the ex officio Secretary of the Finance Committee.

18. Controller of Examinations:

- (i) The Controller of Examinations shall be responsible to conduct all sorts of examinations.

19. Other Officers:

- (i) The manner of appointment and powers and duties of the other officers of the University shall be such as may be prescribed in the Statutes.

20. Authorities of the University:

The following will be the authorities of the University:

- (i) the Board of Governors;
- (ii) the Executive Council;
- (iii) the Academic Council;
- (iv) the Finance Committee;
- (v) the Board of Studies; and
- (vi) such other authorities as may be declared by the Statutes to be authorities of the University.

21. The Board of Governors

- i) The Board of Governors shall be the supreme governing body of the University.
- (ii) The constitution of the Board of Governors, the term of office of its members, and its powers and duties shall be such as may be prescribed in the Statutes.
- (iii) Subject to the provisions of this Act, the Board of Governors shall be responsible for the general superintendence, governance, direction, and control of the affairs of the University and shall exercise all the powers of the University, including those not otherwise specifically provided for in this Act.

(iv) The Board of Governors shall have the power to review the acts of the Board of Management, the Academic Council, the Finance Committee, and other authorities of the University.

22. The Executive Council

(i) The Executive Council shall be the principal executive body of the University.

(ii) The constitution of the Executive Council, the term of office of its members, and its powers and duties shall be such as may be prescribed in the Statutes.

23. The Academic Council:

(i) The Academic Council shall be the Principal Academic Body of the University and shall, subject to the provisions of the statutes and the ordinances, coordinate and exercise general supervision over the academic and research policies and implementations of the University.

(ii) The constitution of the Academic Council, the term of office of its members, and its powers and duties shall be such as may be prescribed in the statutes.

24. The Finance Committee:

(i) The Finance Committee shall be the Principal Financial Body of the University to take care of financial matters.

(ii) The constitution, powers, and functions of the Finance Committee shall be such as may be prescribed in the statutes.

25. The Board of Studies:

(i) The Board of Studies shall be the academic body at the School/Department level responsible for framing and revising curricula and syllabi, the scheme of instruction and assessment, recommending panels of examiners, and making academic recommendations to the Academic Council.

(ii) The constitution of the Board of Studies, the term of office of its members, and its other powers and duties shall be such as may be prescribed in the Statutes.

26. The Faculties and Courses:

(A) The University shall confer Certificates, Diplomas, Post Graduate Diplomas, Bachelor's Degrees, Master's Degrees, M.Phil., Ph.D., Post-Doctoral Degrees and other higher academic, research and honorary degrees such as D.Litt., D.Sc., LL. D, etc. on the following courses and faculties:

(i) Science

(ii) Engineering and Technology

(iii) Architecture and Planning

(iv) Computer Science and Applications

(v) Social Sciences and Humanities

(vi) Library and Information Science

(vii) Medical Science

(viii) Commerce and Management

(ix) Dental Sciences

(x) Nursing Sciences

(xi) Paramedical Sciences

(xii) Physiotherapy

- (xiii) Education and Physical Education
- (xiv) Journalism and Mass Communication
- (xv) Law
- (xvi) Hospitality & Tourism Studies
- (xvii) Bio-Technology, Microbiology, Genetics & Pharmacy
- (xviii) Agriculture and Veterinary Sciences
- (xix) Fine Arts, Performing Arts and Design
- (xx) AYUSH
- (xxi) Yoga and Naturopathy
- (xxii) Skill and Vocational Programmes
- (xxiii) Indian Knowledge Systems

and any other program of study as would be decided by the Academic Council, with due approval from the Board from time to time;

(B) The faculties shall have departments as may be decided by the Vice-Chancellor and Academic Council periodically keeping in mind the regulations and norms of statutory bodies and UGC.

27. Teachers of the University:

- (i) Professor, Associate Professor, Assistant Professor, Lecturer, Tutor, or any other post/person specified by the Board shall be teachers at the University, as prescribed in the statutes;
- (ii) Qualifications of teachers of different categories shall be as per norms of the University or as prescribed by UGC or any other statutory body, as the case may be, and where not so specified by any statutory body, as may be approved by the Board;
- (iii) The pay and service conditions of the teachers will be decided by the university, with due approval of the Board, as prescribed in the statutes and regulations.

28. Faculty and Other Authorities of the University:

The constitution, powers and functions of the Boards of Faculties, the Admission Committee, the Examination Committee, and such other authorities of the University as may be declared by the statutes to be the authorities of the University, shall be such as may be prescribed.

29. Power to Make Statutes:

- i) The first Statutes framed by the Board of Governors shall be submitted to the State Government for its approval, which may, within three months from the date of receipt of the Statutes give its approval with or without modifications;
- ii) Where the State Government fails to take any decision with respect to the approval of the Statutes within the period specified under sub-section (i) it shall be deemed to have been approved by the State Government.
- iii) The Board of Governors, with the approval of the Chancellor, shall make the Statutes for carrying out the purposes of this Act.
- iv) Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely:
 - (a) The constitution, powers and duties of the authorities, bodies, and other committees of the University established under this Act, including the qualifications and disqualifications for membership of such authorities, term of office, appointment and removal of members, and other matters connected therewith.
 - (b) The appointment and continuance in office of members of the authorities, including filling of vacancies, qualifications and disqualifications for membership, and all related matters.

- (c) The appointment, powers, and duties of the officers of the University, including the Vice-Chancellor and other officers, teachers and employees, and their emoluments.
 - (d) The appointment and creation of posts for teachers of the University and other academic and administrative staff, and their emoluments.
 - (e) The appointment of teachers and other academic and administrative staff from other universities or institutions for a specific period for joint projects.
 - (f) The terms and tenure of appointments, salaries and allowances, contractual services, rules and discipline and other conditions of service of employees, including retirement benefits, pension, insurance and provident fund, termination of service, and disciplinary action.
 - (g) The principles governing seniority of service of employees.
 - (h) The procedure for settlement of disputes between employees or students and the University.
 - (i) The procedure for appeal to the Board by any employee or student against the action of any officer or authority of the University.
 - (j) The conferment of honorary degrees.
 - (k) The degrees, diplomas, certificates and other academic distinctions and titles which may be conferred or granted by the University and withdrawal or cancellation of any such degrees, diplomas, certificates and other distinctions and titles, and the requirements thereof.
 - (l) The terms and conditions governing fellowships, scholarships, studentships, stipends, medals, and prizes.
 - (m) The maintenance of discipline among the students, including special arrangements in hostels and halls of residence.
 - (n) The establishment and abolition of departments, centers, institutions, and colleges of the University.
 - (o) The procedure to be followed by the Board and any Committee or other body constituted under this Act or by the Regulations in the conduct of the business, exercise of the powers and discharge of the functions.
 - (p) The summoning and holding of meetings of the authorities of the University, other than the first meeting of the Board, and the quorum and conduct of business at such meetings.
 - (q) The powers and functions to be exercised and discharged by the Chancellor and Pro-Chancellor.
 - (r) The management of the properties of the University.
 - (s) The preparation of budget estimates and maintenance of accounts.
 - (t) The mode of execution of contracts or agreements by or on behalf of the University.
 - (u) All terms and conditions governing deputation of officers and staff of the University.
 - (v) The authentication of the orders and decisions of the Board.
 - (w) All other matters which may by this Act be required to be, or may be prescribed.
- v) The Board shall not make, amend or repeal any statute affecting the powers or constitution of any authority of the University until such authority has been given an opportunity of expressing its opinion thereon, and such opinion has been considered by the Board.
 - vi) Notwithstanding anything contained in the foregoing sub-sections, the Chancellor may direct the University to make provisions in the statutes in respect of any matter specified by him. If the Board is unable to implement such a direction within ninety days of its receipt, the Chancellor may, after considering the reasons, if any, communicated by the Board for its inability to comply with such a direction, make or amend the statutes accordingly as he/she may deem fit.

30. Power to Make Ordinances

- 1. Subject to the provisions of this Act and the Statutes, the Ordinances shall be made by the Board with the prior approval of the Chancellor, and may provide for all or any of the following matters, namely:
 - a) The admission of students to the University, institutions, and colleges, and their enrolment as such.
 - b) The courses of study to be laid down for all degrees, diplomas, and certificates of the University.
 - c) The medium of instruction and examination.

- d) The award of degrees, diplomas, certificates, and other academic distinctions and titles, the qualifications and requirements for the same, and the means to be taken relating to the granting and obtaining thereof, including withdrawal or cancellation as applicable.
- e) The fees to be charged for courses of study in the University and for admission to examinations, degrees, diplomas, and certificates, in conformity with the norms and guidelines prescribed by the U.G.C. and other concerned statutory bodies.
- f) The terms and conditions for the award of fellowships, scholarships, studentships, stipends, medals, and prizes.
- g) The conduct of examinations, including the term of office and manner of appointment and the duties of examining bodies, examiners, moderators, and related functionaries.
- h) The conditions of residence of students of the University, including matters relating to hostels and halls of residence and disciplinary control therein.
- i) The special arrangements, if any, for the residence, discipline, and teaching of women students, and the prescribing of special courses of studies for them within the University.
- j) The appointment, classification where applicable, and emoluments of employees other than those for whom provision has been made in the statutes, including related service conditions.
- k) The establishment of Centers of Studies, Boards of Studies, Inter-Disciplinary Studies, Special Centers, Specialized Laboratories, and other committees, and matters relating to their constitution and functions.
- l) The manner, terms, and conditions of cooperation, collaboration, or association with other universities, institutions, authorities, learned bodies, or associations.
- m) The creation, composition, and functions of any other body considered necessary for improving the academic standards and outcomes of the University.
- n) The remuneration to be paid to examiners, moderators, invigilators, tabulators, and other examination personnel.
- o) Such other terms and conditions of service of teachers and other academic staff as are not prescribed by the statutes, including, where applicable, tenure, salaries and allowances, contractual service, and disciplinary rules.
- p) Classification and procedure for appointment of officers and staff of the University.

31. Annual Report:

- i) The University shall prepare each year a report of its activities during the previous year under the direction of the Executive Council and submit it in the form of an Annual Report to the Board of Governors for review and approval.
- ii) The Board of Governors, after due review and approval, shall submit a copy of the Annual Report to the Chancellor.

32. Annual Accounts:

- i) The annual accounts and balance sheets of the University shall be prepared by the Finance Officer and shall, once at least every year and at intervals of not more than fifteen months, be audited by an experienced and qualified firm of Chartered Accountants of repute, who shall be appointed by the Board;
- ii) A copy of the annual accounts, together with the audit report thereon, shall be placed before the Board of Governors along with the observations of the Executive Council.
- iii) Any observations made by the Board of Governors on the Annual Accounts will be brought to the notice of the Executive Council and the observations, if any, shall after being reviewed by the Executive Council, be submitted to the Chancellor.

33. Conditions of Service of Employees

- i) Every employee of the University shall be appointed/engaged as per provisions of the Statutes.
- ii) Any dispute arising between the University and any of the employees appointed substantively shall be referred to the Board, which shall decide the dispute after affording an opportunity to the employee within three months from the date of its reference.
- iii) The aggrieved employee may file an appeal against the order of the Board to the Chancellor.

- iv) Any dispute in respect of any employee engaged temporarily or on an ad-hoc, part-time, or casual basis shall be heard and decided by the Vice-Chancellor.
- v) Any person aggrieved by the order of the Vice-Chancellor may prefer an appeal to the Chancellor. The decision of the Chancellor in such an appeal shall be final.

34. Right to Appeal

- i) Any student or candidate for an examination, whose name has been removed from the rolls of the University by the orders or resolution of the Academic Council, Proctorial Board, or Controller of Examinations, as the case may be, and who has been debarred from appearing at the examinations of the University for more than one year, may, within ten days of the date of receipt of such an order, prefer a written appeal to the Vice-Chancellor, who may confirm, modify, or reverse the decision of the aforesaid authorities or the concerned committee, as the case may be.
- ii) Any decision taken by the Vice-Chancellor in such an appeal shall be final.

35. Employees' Provident Fund and Welfare Schemes

The University may constitute for the benefit of its employees such welfare schemes of Provident Fund or provide such insurance schemes, as it may deem fit, in such a manner and subject to such conditions, as may be decided by the Board.

36. Disputes as to the Constitution of Authorities and Bodies

- (i) If any question arises as to whether any person has been duly nominated or appointed as, or is entitled to be, a member of any authority or other body of the University, the matter shall be referred to the Chancellor, whose decision thereon shall be final.

37. Constitution of Committees

Where any authority of the University is given power under this Act or the Statutes to appoint Committees, such Committees shall, unless otherwise provided, consist of the members of the authority concerned and of such other persons as the authority in each case may think fit.

38. Filling of the Vacancies

All vacancies among the members (other than ex-officio) of any authority or other body of the University shall be filled, as soon as may be convenient, by the person or the body who appointed, nominated, or co-opted the member whose place has become vacant, for the remaining term for which he or she had been appointed or co-opted.

39. Invalidity of Proceedings

No Act or proceedings of any authority or other body of the University shall be invalid merely by reason of the existence of a vacancy or vacancies among its members.

40. Mode of Proof of University Records

A copy of any receipt, application, notice, proceeding, resolution of any authority or Committee of the University, or other documents in possession of the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, or resolution, or of the existence of any entry in the register, and shall be admitted as evidence of the matters and transactions therein, where the original, if produced, would have been admissible in evidence.

41. Publication of Statutes and Ordinances

- i) Every Statute or Ordinance made under this Act shall be made available in writing.
- ii) Each new Statute or Ordinance made under this Act shall be enforced as soon as they are made by the competent authority.

42. Permanent Endowment Fund

- i) The Trust shall establish a Permanent Endowment Fund of Rupees One Crore to be deposited with the Department of Higher Education, Government of Tripura;
- ii) The University may transfer any amount from the general fund or the development fund to the endowment fund. Excepting in the dissolution of the University, in no other circumstances can any monies be transferred from the endowment fund for other purposes;
- iii) Not exceeding 75 % of the income received from the endowment fund shall be used for the purposes of development works of the University. The remaining 25% shall be reinvested into the endowment fund;
- iv) The University shall have the power to invest the permanent endowment fund in such a manner as may be prescribed by the State Government;

43. General Fund

- i) The University shall establish a General Fund to which the following amounts shall be credited, namely:
 - a) All fees which may be charged by the University,
 - b) All sums received from any other source,
 - c) All contributions made by the Trust, and
 - d) All contributions made on this behalf by any other person or body which are not prohibited by any law for the time being in force.
- ii) The monies credited to the General Fund shall be applied to meet all the capital and recurring expenditures of the University.

44. Development Fund

- i) The University shall also establish a Development Fund to which the following moneys shall be credited, namely:
 - a) Development fees, which may be charged from students,
 - b) All sums received from other sources for the purposes of the development of the University,
 - c) All contributions made by the Trust,
 - d) All contributions made on this behalf by any other person or body which are not prohibited by any law for the time being in force, and
 - e) All incomes received from the Permanent Endowment Fund.
- ii) The moneys credited to the Development Fund shall periodically be utilized for the development of the University.

45. Maintenance of Fund

The funds established under Sections 42, 43, and 44 shall be subject to general supervision and control of the Board of Governors and will be regulated and maintained in such a manner as may be prescribed.

46. Financial Condition

The University shall not be eligible for any grant-in-aid from the State Government.

47. Fees

- (i) The fees to be charged for courses of study, admission to examinations, degrees, diplomas, and certificates, and for such other matters connected with the University, shall be determined by the University with the approval of the Board of Governors.
- (ii) In fixing such fees, the University shall ensure conformity with the norms and guidelines prescribed by the University Grants Commission and other relevant statutory bodies, as applicable and in accordance with laws, if any, for the time being in force.
- (iii) The University may, with the approval of the Board of Governors, provide for concession or exemption of fees in respect of students belonging to economically weaker sections, meritorious students, or such other categories as may be specified in the Statutes.

48. Power of the State Government to Call for Information and Records

- i) It shall be the duty of the University or any authority or officer of the University to furnish such information or records relating to the administration or finance and other affairs of the University as the State Government may call for.
- ii) The State Government, if it is of the view that there is a violation of the provisions of this Act or of the Statutes or Ordinances made thereunder, may issue such directions to the University as it may deem necessary.

49. Dissolution of University

- i) If the Sponsor proposes dissolution of the University in accordance with the law governing its constitution or incorporation, it shall give at least six months' notice in writing to the State Government;
- ii) On identification of mismanagement mal-administration in-discipline, failure in the accomplishment of the objects of University and economic hardships in the management systems of University, the State Government would, subject to and in accordance with relevant law, if any, for the time being in force, issue directions to the management system of University. If the directions are not followed within such time as may be prescribed, the right to take decision for winding up of the University would vest in the State Government;
- iii) The manner of winding up of the University would be such as may be prescribed by the State Government in this behalf. Provided that no such action will be initiated without affording a reasonable opportunity to show cause to the Sponsor;
- iv) On receipt of the notice referred to in sub-section (i) or on a decision to wind up under sub section (ii), the State Government shall, in consultation with the AICTE, UGC and other concerned bodies, make such arrangements for administration of the University from the proposed date of dissolution or winding up of the University until the last batch of students in regular courses of studies of the University complete their courses of studies in such manner as may be prescribed by the Statutes.

50. Expenditure of the University during Dissolution

- i) The expenditure for administration of the University during the taking over period of its management shall be met out of the Permanent Endowment Fund, the General Fund, and the Development Fund.
- ii) If the funds referred to in sub-section (i) are not sufficient to meet the expenditure of the University during the taking over period of its management, such expenditure may be met by disposing of the properties or assets of the University, by the State Government.

51. De-recognition

- i) Where the State Government receives a complaint that the University is not functioning in accordance with the provisions of this Act, it shall require the University to show cause, within such time, which shall not be less than six months, referring a copy of the complaint, as to why the University should not be de-recognized.
- ii) If, upon receipt of the reply of the University to the notice given under sub-section (i), the State Government is satisfied that a prima facie case of violation of the provisions of this Act in the functioning of the University is made out, it shall order such an enquiry as it deems necessary.
- iii) For the purposes of an inquiry under sub-section (ii), the State Government shall, by notification, appoint an officer or authority as the enquiring authority to enquire into the allegation of violation of the provisions of this Act.
- iv) Every enquiring authority appointed under sub-section (iii) shall, while performing its functions under this Act, have all the powers of the Civil Court under the Code of Civil Procedure, 1908 trying a suit, and in particular in respect of the following matters, namely:
 - a) Summoning and enforcing the attendance of any witness and examining him on oath,
 - b) Requiring the discovery and production of any document,
 - c) Requisitioning any public record or copy thereof from any office,
 - d) Receiving evidence on affidavits,

- e) Any other matter which may be prescribed.
- v) If, upon receipt of the inquiry report, the State Government is satisfied that the University has violated any provision of this Act, the Government shall direct the University to make necessary improvements and suggest proper implementation of the provisions of this Act.
- vi) If it is observed that the University is violating the Act continuously three times, the State Government may de-recognize the University with prior approval of the University Grants Commission.
- vii) During the period of the management of the University under sub-section (vi), the State Government may use the Permanent Endowment Fund, the General Fund, or the Development Fund for the purposes of the management of the affairs of the University. If the funds of the University are not sufficient to meet the requisite expenditure of the University, the State Government may dispose of the assets or the properties of the University to meet the said expenses.
- viii) Every notification under sub-section (vi) shall be laid before both Houses of the State Legislature before implementation.

52. Power of the State Government on Policy Matters

- i) The State Government may issue such directions from time to time to the University on policy matters not inconsistent with the provisions of this Act, as it may deem necessary. Such directions shall be complied with by the University.

53. Power to Remove Difficulties

- i) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notification or order, make such provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty.
- ii) Provided that no notification or order under sub-section (i) shall be made after the expiration of a period of three years from the commencement of this Act.
- iii) Every order made under sub-section (i) shall be laid, as soon as may be, after it is made, before the State Legislature.
- iv) No order made under sub-section (i) shall be called in question in any Court on the ground that no difficulty as referred to in that sub-section existed or was required to be removed.

STATEMENT OF OBJECTS AND REASONS.

The Sri Sri University, Tripura Bill, 2026 (Bill No. 15 of 2026) aims at framing legislation for setting up of a private university in Tripura. The State has five Private Universities at present. Even though the State has made significant strides in the field of education during the last two decades, there has been phenomenal expansion of Primary, Secondary and Higher Secondary Education facilities, ever since, Tripura attained Statehood in 1972.

2. Accordingly, therefore, to keep pace with the emerging requirements and to further widen opportunities of higher education in Tripura, it is required to set up more Private Universities.

3. Setting up of Sri Sri University, Tripura which is proposed to be a private university under section 2(f) of the UGC Act of 1956, would offer higher education and research facilities in the fields of Science, Technology, Management, Law, Agriculture, Health Science, Digital Vocational Skill, Humanities, Social Sciences, Performing Arts, Media and Sports etc.

4. The Bill seeks to achieve the aforesaid objectives.

Minister in-charge
Education (Higher) Department

TECHNICAL REPORT

The subject matter of the Sri Sri University, Tripura Bill, 2026 (Bill No. 15 of 2026) are relatable to Entry 25 of the Concurrent List (List III) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislature is competent to make laws on this subject.

2. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law.

3. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution and therefore, previous sanction of the President of India will not be necessary for introduction of the Bill.

4. It is not a money Bill within the meaning of Article 199(1) of the Constitution of India, nor would it involve any additional expenditure from the consolidated fund to the State. Therefore, prior recommendation of the Governor shall not be necessary for consideration of the Bill by the State Legislature under clause (1) or (3) of article 207 of the Constitution of India.

Secretary,
Law Department.

FINANCIAL MEMORANDUM

As this will be purely a privately managed University, there shall not be any requirement of fund for the setting up or maintenance of the proposed University from the Consolidated Fund of the State. The expenditure required for setting up and running the University will be met from the fund of the Trust sponsoring the University.

Secretary,
Education (Higher) Department.